

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:1178
ANSWERED ON:12.12.2013
NEW FLIGHTS
Sardinha Shri Francisco

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) the criteria for selection of air routes for international flights;
- (b) whether the Government proposes to allow few new international flights;and
- (c) if so, the details thereof?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) to (c): The Government of India has a policy to allocate traffic rights to all Indian scheduled carriers operating on international sector on various international routes. Indian air carriers request for traffic rights based on their capacity, financial strength and demand of the sector. As per policy, the allocation of traffic rights depends on the availability of such rights under the respective bilateral air services agreement. Due consideration is given to the operation plans submitted by Air India before allocation of the traffic rights to other eligible applicants. The traffic rights granted to Indian Scheduled Carriers since November, 2012 for operation on the new international routes are as under:

Delhi-Rome-Madrid/Barcelona (Air India), Delhi-Moscow (Air India), Delhi-Sydney/Melbourne (Air India), Mumbai-Nairobi(Air India), Mumbai-AI Najaf (Air India), Lucknow-AI Najaf (Spicejet), Varanasi-AI Najaf (Spicejet), Delhi-Ho Chi Minh City(Spicejet), Delhi-Macau (Spicejet), Mumbai-Jakarta(Jet Airways), Mumbai-Zurich (Jet Airways), Delhi-Tashkent (Jet Airways), Mumbai-Ho Chi Minh City (Jet Airways), Hyderabad-Riyadh (Spicejet), Bangalore-Abu Dhabi (Jet Airways), Hyderabad-Abu Dhabi-Tehran (Jet Airways), Chandigarh-Dubai (Spicejet and Indigo), Madurai-Dubai (Spicejet), Hyderabad-Dammam (Spicejet), Kolkata-Guangzhou (spicejet), Madurai-Kuala Lumpur (Spicejet), Bagdogra-Kathmandu (Spicejet), Bangalore-Bangkok (Spicejet).